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ITEM NO.22

Court No.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 6164/2013

(From the judgement and order dated 10/08/2005 in SA No.65/1993, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

VIJAY @ VIJAY KUMAR MISHRA & ANR.

Petitioner(s)

VERSUS

DINESH CHANDRA AWASTHI & ORS.

Respondent(s)

(With I.A. 1(C/delay in filing SLP and C/delay in refiling SLP and office
report))

Date: 22/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)

Mr. Prithvi Pal, Adv. for
Mr. Rohit Chandra, Adv. for
Mr Pavan Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the
petitioner, post after three weeks.

|(Shashi Sareen)
|Court Master

| |(Veena Khera)
| |Court Master

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